
(2022) 07 P&H CK 0123

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 16483 Of 2022

Sushil Kumar

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 29-07-2022

Acts Referred:

Citation : (2022) 07 P&H CK 0123

Hon'ble Judges : Anupinder Singh Grewal, J

Bench : Single Bench

Advocate : Brijesh Nandan

Final Decision : Disposed Of

Judgement

Anupinder Singh Grewal, J

Learned counsel for the petitioner submits that the petitioner, who has been working as Sweeper for over 26 years, is entitled for regularization in terms of the instructions of the respondent dated 10.02.2021 (Annexure P-9). The petitioner has sent a legal notice dated 01.02.2022 (Annexure P-11) to the respondents for regularization of his services which has not been decided till date. He prays that respondent No.4 be directed to consider and decide the legal notice (Annexure P-11) in a time bound manner.

Issue notice to respondents No.1 to 4 at this stage.

At the asking of the Court, Mr. Anant Kataria, DAG, Haryana, accepts notice on behalf of respondents No.1 to 4.

Heard.

The petition is disposed of with a direction to respondent No.4 to consider and decide the legal notice dated 01.02.2022 (Annexure P-11) in the light of relevant instructions/rules and pass a speaking order thereon within a period of four months from the date of receipt of certified copy of this order.